

Central Administrative Tribunal, Principal Bench

O.A. No.2728 of 2002

New Delhi this the 21st day of October, 2002

(2)

Hon'ble Mr.Justice V.S. Aggarwal, Chairman
Hon'ble Mr. M. P. Singh, Member (A)

Shri S.K. Saxena
S/o Shri S.S. Lal,
R/o 91, Sharda Apartment,
West Enclave, Pitam Pura,
Delhi - 110034.

- Applicant

(By Advocate : Shri O.P. Kalshian)

Versus

1. Union of India
Through the Secretary,
Ministry of Defence,
South Block, New Delhi-110011.

2. Engineer-in-Chief,
E-IN-C's Branch,
Army HQ, Kashmir House,
D.H.Q., P.O., New Delhi-110011.

3. The Secretary,
Union Public Service Commission,
Shahjahan Road,
New Delhi-110011.

- Respondents

ORDER (ORAL)

Mr. Justice V.S. Aggarwal, Chairman:

By virtue of the present application Shri S.K. Saxena seeks a direction to the respondents for implementation of the panel for promotion to the grade of Executive Engineer with effect from the year 1999-2000 and grant him all consequential benefits.

2. We find present OA hardly needs elaboration of further facts. Suffice to mention, applicant had retired on 31.8.2001, while the panel for promotion from Assistant Engineer to the grade of Executive Engineer in Ministry of Defence had been prepared after his attaining the age of superannuation. Learned counsel

VS Ag

(2)

(3)

for applicant had submitted a representation dated 18.3.2002, a copy of which is Annexure A-II, which is pending consideration.

3. Keeping in view all the above facts, at this stage, without issuing any notice, it is directed that respondents would consider the representation of the applicant and take appropriate action by passing a speaking order in this regard. The necessary order should be issued keeping in view the relevant rules and provisions of law. Decision in this regard be taken preferably within a period of six months from the date of receipt of a certified copy of the present order.

4. Subject to aforesaid, OA is disposed of.

(M.P. Singh)
Member (A)

(V.S. Aggarwal)
Chairman

/ravi/